

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad: this the 2nd day of September 2002.

Original Application No. 832 of 2002.

Hon' Mr.Justice R.R.K Trivedi. V.C.

Hon' Maj Gen K.K.Srivastava. A.M.

Suneet Kumar Upadhyay Son of Abhaya

Nath Upadhyay, Resident of Village Bhandaro, Post Office

Jagatbela, District-Gorakhpur.

.....Applicant.

Counsel for the Applicant: Sri A.P.Tewari
Sri S.S.Tripathi.

Versus.

1. The Union of India through General Manager,
North Eastern Railway, Gorakhpur.
2. The Chief Personnel Officer, North Eastern Railway, Gorakhpur.
3. Railway Recruitment Board, Gorakhpur through its Chairman.
4. Swadesh Dhar Dubey Son of Late Ram Chander Dubey,
Resident of Swadesh Sadan Niwas, Civil Lines, Gorakhpur.

.....Respondents.

Counsel for the Respondents: Sri K.P.Singh.

O_R_D_E_R_ (Oral)

By Hon'ble Mr. Justice R.R.K.Trivedi. V.C.

This O.A. under section 19 of Administrative Tribunals Act 1985, has been filed for quashing the result published in 'Dainik Jagran' on 4th July 2002 showing selection of respondent No.4 for the post of Law Assistant. From the news items filed as Annexure A-6, it appears that the result was declared in pursuance of the order of the Tribunal passed in O.A.No. 1081/1996 and the order of this Tribunal has been challenged by filing the writ petition No.

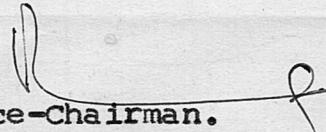


39505/2001 and the result so declared is subject to the orders passed in writ petition. Under the circumstances, this O.A is totally misconceived and is rejected. If the applicant has any grievance, he may raise the same before the Hon'ble High Court in pending writ petition.

T 2. There will be no order as to costs.



Member-A



Vice-Chairman.

/Manish/